Sl. No.	States	Actual CSR expenditure (in ₹ Crore)
19.	Jharkhand	86.87
20.	Bihar	15.08
21.	Kerala	57.25
22.	Himachal Pradesh	5.29
23.	Goa	24.29
24.	Manipur	1.35
25.	Arunachal Pradesh	10.45
26.	Chandigarh	0.69
27.	Meghalaya	1.80
28.	Sikkim	0.41
29.	Tripura	0.34
30.	Nagaland	0.08
31.	Puducherry	1.10
32.	Andaman and Nicobar Islands	0.81
33.	Dadar and Nagar Haveli	1.83
34.	Daman and Diu	20.04
35.	Lakshadweep	0.59
36.	Mizoram	0.16
37.	Others*	4353.17
	TOTAL	8803.00

* Companies did not specify the name of States/UTs in particular, wherein the projects were undertaken.

Action against COAI for lobbying

*147. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government is aware that lobbying in India is prohibited and there are no orders permitting lobbying by any group;

(b) if so, what are the reasons that Government has allowed the Cellular Operators Association of India (COAI) to operate as lobbyist on behalf of Bharti Airtel, Vodafone and Idea Cellular; and

(c) whether Government has any plans to overhaul the regulation and processes of lobbying by COAI and order an investigation under Societies Registration Act, 1860 for indulging in unfair trade practices and violation of regulations set up by the Supreme Court of India recently and if not, the reasons therefor?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) to (c) There is no provision in the Societies Registration Act, 1860 or the Companies Act, 1956/ 2013 relating to lobbying, and there are no proposals to introduce any provisions to regulate lobbying in either of these two Acts.

The Cellular Operators Association of India (COAI) is an association of cellular mobile telephone Service Providers registered under Societies Registration Act, 1860. Department of Telecommunications, Government of India, which is entrusted with the responsibility of promotion of private investment in telecommunications, has not allowed COAI to operate as lobbyist on behalf of Bharti Airtel, Vodafone and Idea Cellular.

There is no proposal to cause an investigation under the Societies Registration Act, 1860 by the Ministry.

Discontinuation of Air India flight from Amritsar to Birmingham and Toronto

*148. SHRI SHWAIT MALIK: Will the Minister of CIVIL AVIATION be pleased to state what were the justifications for discontinuation of one of the most successful flight of Air India from Amritsar to Birmingham and Toronto in October, 2010, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI ASHOK GAJAPATHI RAJU PUSAPATI): Air India introduced its operations from Amritsar to Birmingham and Toronto & vv route with effect from summer schedule 2005, which continued till 2008-09.

The details of operations to Birmingham and Toronto along with carriage of passengers per day each way is as under:

Year	Routing	Flights/week	Pax per day To/From Toronto
2007-08	Amritsar-Birmingham-Toronto	5	96
2008-09	Amritsar-Birmingham-Toronto	3	65
	Delhi-London-Toronto	3	